

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

एस.जी.-एल.डी.-अ.-04082026-1788
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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

HOME DEPARTMENT
IN THE COURT OF CHIEF JUDICIAL MAGISTRATE, LEH

Cr. Challan 11 of 2022
CNR No. LDLH 030000522022
Date of Institution: 20/04/2022

In the case of:

State through SHO PS Leh

versus

Sajad Ahmad S/o Abdul Qayoom R/o Chokiyal Drass, Kargil.
FIR No:16/2021 PS Leh; u/Ss 380, 420, 201 IPC

GENERAL WARRANT OF ARREST

Whereas in the above titled case, vide order dated: 25/07/2026, Sajad Ahmad S/O Abdul Qayoom R/O Chokiyal Drass Kargil has been declared ABSCONDER. Therefore, by medium of General Warrant of Arrest, wherever and whenever, the said accused is found, he be arrested and produced before this Court.

Issued under my hand and seal of the Court on 25/07/2026.

Sd/-
Chief Judicial Magistrate
Leh

No. CJMC/G. W/2026/703
Dated: 25/07/2026

TASHI
DOLMA

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